

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

This the 14th day of August, 2018

Hon'ble Mr. Gokul Chandra Pati, Member(A)

O. A. No.330/00788/2018

Madan Prasad aged about 50 years son of Ntthu Prasad resident of Bhaunri Karwi, Chitrakoor District- Chitrakoot.

..... Applicant

By Advocate: Sri Rajeev Dwivedi

Versus

1. Union of India through the Secretary, through its Chief Post Master General, U.P. Circle, Lucknow-226001.
2. Assistant Director, Postal Services, Allahabad.
3. Superintendent of Post Offices, Banda Mandal, Banda.
4. Sub Divisional Inspector, Post Office Karwi, District-Chitrakot.

..... Respondents

By Advocate : Sri Anand Kumar Pandey

O R D E R

By Hon'ble Mr. Gokul Chandra Pati, Member (A)

Heard the learned counsel for parties.

2. By means of this O.A. the applicant has prayed for regularization of service in the Department as Gramin Dak Sewak and for regular salary. He has worked as Gramin Dak Sewak in the Department since 2007. Under GDS Rules, his case can be considered for regularization. However, it is seen that no representation to this effect has been moved by the applicant before the respondents.
3. Learned counsel for respondents seeks time to obtain instructions from the Department.
4. In view of the facts and circumstances of the case, it would be appropriate for the applicant to move a fresh representation before the respondents praying for regularization and if no action is taken

by the respondents on his representation, then approach the appropriate forum for redressal of his grievance. At this stage, O.A. is pre-mature and it is disposed of with direction that if the applicant files a fresh representation before respondent No. 2/competent authority within one month from the date of receipt of certified copy of this order praying for regularization of his services and if any such representation is moved by the applicant within time as stated above, the respondent No. 2/competent authority shall decide the same as per the extant rules within three month from the date of receipt of representation moved by the applicant by passing a speaking order copy of which shall be communicated to the applicant.

5. It is made clear that while passing the order, no view has been expressed in the merit of the case including the issue of limitation, if any. No order as to costs.

(Gokul Chandra Pati)
Member (A)

HLS/-